

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No.84/MP/2021**

Subject : Petition for recovery of additional cost incurred consequent to Pay & Wages revision of SJVN/ NJHPS Employees, Central Industrial Security Forces (CISF) as well as impact of Minimum wage Revision and GST in respect of Nathpa Jhakri Hydro Power Station under Regulation 12, 13, 31 (xviii) & 38(iv) of CERC (Terms and Conditions of Tariff) Regulations, 2004; Regulation 19(f)(iv) & 44 of CERC (Terms and Conditions of Tariff) Regulations, 2009 and Regulation 8(3) & (7) and 29(4) (b), 54 & 55 of CERC (Terms and Conditions of Tariff) Regulations, 2014.

**Petition No.123/MP/2021**

Subject : Petition for recovery of additional cost incurred consequent to Pay & Wages revision of SJVN/ RHPS Employees, Central Industrial Security Forces (CISF) as well as impact of Revision in Minimum Wages and Implementation of GST Act in respect of Rampur Hydro Power Station under Regulation 12 & 13 of CERC (Terms and Conditions of Tariff) Regulations, 2004; Regulation 44 of CERC (Terms and Conditions of Tariff) Regulations, 2009 and Regulation 8 (3) & (7) and 29 (4) (b), 54 & 55 of CERC (Terms and Conditions of Tariff) Regulations, 2014.

Petitioner : SJVNL

Respondent : Punjab State Power Corporation Limited & 14 ors

Date of Hearing : **18.10.2022**

Coram : Shri I.S. Jha, Member  
Shri Arun Goyal, Member  
Shri Pravas Kumar Singh, Member

Parties Present : Shri M.G. Ramachandran, Advocate, SJVNL  
Ms. Anushree Bardhan, Advocate, SJVNL  
Shri Anukirat Singh, Advocate, SJVNL  
Shri Aneesh Bajaj, Advocate, SJVNL  
Shri Aman Katoch, SJVNL  
Shri Naveen Yadav, SJVNL  
Shri Sanjay Kumar, SJVNL  
Shri Mohit K. Mudgal, Advocate, BRPL  
Shri Sachin Dubey, Advocate, BRPL



## **Record of Proceedings**

At the outset, the learned Senior counsel for the Petitioner circulated a note of arguments and submitted that these petitions have been filed for recovery of additional cost incurred by the Petitioner consequent upon pay/wage revision of Petitioners employees and CISF Personnel and towards the implementation of GST w.e.f. 1.7.2017. At the request of the learned Senior counsel the Commission permitted the Petitioner to upload the 'note on arguments' in the web portal of the Commission, in course of the day, after serving copy to the Respondents.

2. The learned proxy counsel for the Respondent, BRPL however, prayed for grant of time to the Respondent to file its reply in Petition No.84/MP/2021, which was accepted by the Commission.

3. The Respondent, BRPL is permitted to file its reply in Petition No.84/MP/2021, on or before **23.11.2022**, after serving copy to the Petitioner, who may file its rejoinder, if any, by **7.12.2022**. The parties shall ensure the completion of the submissions within the due dates mentioned and no extension of time shall be granted for any reason.

4. Subject to the above, the orders in both the petitions, were reserved.

**By order of the Commission**

**Sd/-**  
(B. Sreekumar)  
Joint Chief (Law)

